

Narayan Nath Applicant
Vs
Union of India & Ors. Respondents

Order dated: 10.05.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. B.P.Bahali, Ld. Counsel for the applicant and Mr. S. Barik, Ld. Addl. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant, who is working as Casual Labourer since 13.12.2004 under Cuttack Sub-Circle of the A.S.I., has filed this O.A. with the following prayers:

"(i) to pass appropriate orders directing the departmental respondents to consider the case of the applicant to grant temporary status to him and to allow him to work as casual labourer in different places of the respondents and regularize his services; and to extend all the service and consequential benefits to which he is entitled to with effect from the date of enjoyment of such benefit by his colleagues.
(ii) to pass such other order.....

3. During the course of hearing, for admission, Ld. Counsel for the applicant submitted that the representations

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filed by the applicant vide Annexure-A/7 series are still pending.

4. Since the representations of the applicant under Annexure-A/7 series are stated to be pending, having heard Ld. Counsel for the parties and without going into the merit of the case, we direct the Respondents to consider the same and pass a reasoned order within 60 days from the date of receipt of copy of this order. It is further directed that no coercive action shall be taken against the applicant, if he is still working, till the disposal of the representation.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order to the Respondents. Copies of this order be also handed over to the Ld. Counsel for the parties.

Alka
MEMBER(Judl.)

Rajesh
MEMBER(Admn.)

RK